6969 Arrest of U.P. AGRAHAYANA 23, 1889 (SAKA) Papers Laid 6970 Ministers (C.A.)

भी मचु लिमये : ग्राघ्यक्ष महोदय, मैं उसे पूरा नहीं पढ़ना चाहता हूं। उस में से एक ही जुमला मैं नें पढ़ कर सुनाया है। यह लोग गिरफ्तारी से पहले राष्ट्रपति जी से मुलाकात करने गये थे। राष्ट्रपति जी से इन की बात हुई। अब उस के बाद यह प्रधान मंत्री ग्रीर गृह मंत्री जी का कर्त्तव्य था कि इस तरीके का काम करने से पहले, उन का दृष्टिकोण क्या है, उस को वह पहले समझने की कोशिश करते लेकिन यह उन्होंने नहीं किया।

इसी तरीके से अदालत के बारे में कहा गया है कि वहां पर बयान नहीं लिया गया है, गवाहों को नहीं बुलाया गया और फिर भी उस के बारे में उन को सजा दी गई है। इसी तरीके से घसीटनें के बारे में आरोप किया गया है। मानवता का व्यवहार करने के बारे में सरकार की जो असफलता रही राष्ट्रपति जी से मिसने के बाद इन से बातचीत करनें में जो इन की असफलता रही इसलिए यह विषय काम रोको प्रस्ताव का है। मुझे इस के लिए कोई ऐतराज नहीं है आप वाजपेयी जी का या बनर्जी का पहले ले लीजिये हमारा पहले न लिया जाय लेकिन हमको सरकार की निंदा करने का हक होना चाहिये।

SHRI RAM SEWAK JADAV rose-

MR. SPEAKER: The leader of his party has spoken already

भी रामसेवक यादव : ग्राघ्यक्ष महोदय, मुझे ग्राप को लाला रामगोपाल झालवाले की ग्राज की गई गिरफ्तारी के बारे में जान-कारी देनी है....

अष्यक्ष महोवय : झाईर, झाईर।

SHRI P. RAMAMURTI (Madurai): It is not a general law-and-order question. A specific question, and a very important one at that, concerning the very bad treatment of these Ministers by the Delhi Administration and the magistracy is there. It is not an ordinary thing. So any general discussion will not serve the purpose. It is in order to rivet attention on that specific question that a specific adjournment motion has been tabled.

MR. SPEAKER: I agree. But there is also some other aspect, whether Ministers can offer satyagraha. Somebody may want to raise that. It is involved in that.

SHRI P. RAMAMURTI: No, no. That is a different matter.

MR. SPEAKER: If it is a debate on some motion like that, that aspect will also come, whether Central Ministers can offer satyagraha in States and whether State Ministers can offer satyagraha here. It is a big question. A question of principle is involved.

12.54 hrs.

ANNOUNCEMENT RE. ARREST OF MEMBER

(Shri Ram Gopal Shalwale)

MR. SPEAKER: I have received the following communication from the Sub-Divisional Magistrate, Tughlaq Road, New Delhi:

"I have the honour to inform you that I have found it my duty, in the powers under sec. 64, Cr. P.C. to direct that Shri Ram Gopal Shalwale, Member of Lok Sabha, be arrested for violation of Prohibitory Order under sec. 144 Cr.P.C. outside Iron Gate No. 2 of Parliament House Estate and thereby committing an offence under sec. 1488 IPC in my presence.

"Shri Ram Gopal Shalwale was accordingly arrested at 11.05 hours today (14-12-67) and is at present in custody with the Police Station Parliament Street, New Delhi. He will be produced before a competent Magistrate without delay".

12.541 hrs.

PAPERS LAID NO THE TABLE Ordinances Issued in Relation to the State of Haryana

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Con[Shri Morarji Desai]

stitution read with clause (c)(iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana:

- (1) The Punjab Entertainment Tax (Cinematograph shows) Haryana Amendment Orinance, 1967 (Haryana Ordinanc No. 1 of 1967) promulgated by the Governor of Haryana on the 11th July, 1967. [Placed in Library, see No. LT-1994/67].
- (2) The Haryana Land Revenue (Additional Surcharge) Ordinance, 1967 Haryana Ordinance No. 2 of 1967) promulgated by the Governor of Haryana on the 14th July, 1967. [Placed in Library, see No. LT— 1995/67].
- (3) The Indian Stamp (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 3 of 1967) promulgated by the Governor of Haryana on the 14th July, 1967. [Placed in Library, see No. LT— 1996/67].
- (4) The Punjab Urban Immovable Property Tax (Haryana Amendment) Ordinance, 1967 (Haryana Ordipance No. 4 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967.

[Placed in Library, see No. LT---1997/67].

- (5) The Punjab Passengers and Goods Taxation (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 4 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967. [Placed in Library, see No. LT— 1998/67].
- (6) The Punjab Motor Spirit (Taxation of Sales) (Haryana Amendment) Ordinance, 1967 (Haryana Ordidinance No. 6 of 1967) promulgated by the Gevernor of Haryana on the 21st July, 1967 along with corrigendum thereto published in Haryana Gazetted dated the 27th July, 1967.

[Placed in Library, see No. LT-1999/67].

**Not recorded.

(7) The Punjab General Sales Tax (Haryana Amendment and Validation) Ordinance, 1967 (Haryana Ordinance No. 10 of 1967) promulgated by the Governor of Haryana on the 13 November, 1967. [Placed in Library, see No. LT-2000/67].

SHRI S. M. BANERJEE (Kanpur) : I want to say something on item No. 4.

श्री राम सेवक यादव (बाराबंकी) प्रध्यक्ष महोदय, मुझे इस गिरफ्तारी के बारे में जो आप को सूचना मिली है उस के बारे में पृछना चाह रहा हूं कि उन को प्राज यहां से पकड़ कर ले जाया गया और इस की जानकारी भी नहीं दी है...

MR. SPEAKER: No, no. Shri Yadav should resume his seat. On anything that has happened anywhere, he wants to say something here.

श्री राम सेमक यादव :**

MR. SPEAKER : Nothing that he has said will be recorded.

[Shri S. M. Banerjee]

SHRI S. M. BANERJEE: Under item 4. Shri Morarji Desai has laid on the Table a copy each of seven ordinances under art. 213(2)(a) of the Constitution in relation to Haryana.

It is all about the State of Haryana. There are six or seven such things. I would like to know from the Deputy Prime Minister when the mid-term election is going to take place. Or, is this hated President's rule going to continue for long?

MR. SPEAKER : It does not arise here.

ANNUAL REPORT OF REGISTRAR OF NEWS PAPERS FOR 1966 ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): On behalf of Shri K. K. Shah, I beg to lay on the Table—

> A copy of the Annual Report (Part II) of the Registrar of News Papers for India on Press in India for the year 1966. [Placed in Library, See No. LT-2001/67].